

Aq.CJ & PSDJ:
02.02.2018

WP.No.3969/2018

Heard learned Counsel appearing for the petitioner and Sri A.S.Ponnanna, learned Additional Advocate General appearing for respondent No.2.

Learned Counsel for the petitioner submits that certain organizations in Karnataka have called for a Karnataka *bandh* on 04.02.2018.

The Hon'ble Supreme Court in *All India Anna Dravida Munnetra Kazhagam v. Govt. of T.N.* [2009 (5) SCC 452] and in *Communist Party of India (M) v. Bharat Kumar* [1998 (1) SCC 201] has declared that calling of a *bandh* or the holding of it is unconstitutional. Therefore, we direct the State Government and its officials including the Law Enforcement Agencies to do all that is necessary to give effect to the aforesaid declaration. Further, the organizations who have called for the *bandh* are restrained from proceeding with the call for *bandh* in the State on 04.02.2018.

We appreciate the submission made by Sri A.S.Ponnanna, learned Additional Advocate General that the State Government and its officials will take all necessary steps to ensure that the *bandh* call given will in no way affect the Industry, Commerce and the people in Karnataka.

List after two weeks.

Sd/-
ACTING CHIEF JUSTICE

Sd/-
JUDGE

LB